

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KERALA GAIL GAS LIMITED

1	NAME OF CORPORATE PERSON	Kerala Gail Gas Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	22/11/2011
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Ernakulam, Ministry of Corporate Affairs
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U40200KL2011GOI029899
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2nd Floor, Choice Tower, Manorama Junction, Ernakulam, Kerala- 682016
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28/12/2020
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ms. Midhuna K C Door No. 23/1126 , (old no.18/21(16)), 2nd Floor, Fort Centre, Stadium Bye-pass Road, Stadium Bye-pass Jn. Palakkad-678 001 Cell +9995217298 Email: csmidhuna@gmail.com IP registration No. IBBI/IPA-002/IP-N00813/2019-20/12741
8	LAST DATE FOR SUBMISSION OF CLAIMS	27/01/2021

Notice is hereby given that Kerala Gail Gas Limited has commenced voluntary liquidation on 28th December, 2020.

The stakeholders of Kerala Gail Gas Limited are hereby called upon to submit a proof of their claims, on or before 27th January, 2021 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/12/2020
Place: PALAKKAD

Midhuna
MIDHUNA.K.C
Liquidator
IP Reg No. IBBI/IPA-002/IP-N00813/2019-20/12741